

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

18. IA/2257/2021 IA/1409/2021
IA/402/2023 C.P. (IB)/2946(MB)2019

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SH. KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **01.03.2023**.

NAME OF THE PARTIES: Bank of India
Vs.
WADHWA BUILDCON LLP

SECTION: 7 of IBC 2016

ORDER

Adv. Siddharth C. Wakankar a/w Adv. Aishwarya Bapat for some of the Flat purchasers in IA/402/2023, Adv. G Aniruth Purusothaman for Resolution Professional of the Corporate Debtor, Adv Mayuresh Lagu i/b Ashutosh Gole for Resolution Applicant and Adv. Prajakta Menezes appearing for Bank of India (CoC Member) are present through Virtual hearing. The Counsel for the Applicant, i.e. Bank of India stated at bar that some Application raising objection against the Plan have been filed which has not been numbered as yet. We are of the view that Section 30 cannot be properly heard until and unless if all the objections are on Board. Let the matter be listed for hearing on **28.03.2023**. In the meantime, the Counsel for the Applicant is directed to serve a copy of the Application filed by her and reply to the said Application shall also be filed before the next date of hearing.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

/z/

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)